

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1220 of 2019
&
I.A No. 17 of 2020

IN THE MATTER OF:

India Power Corporation Ltd.

...Appellant

Versus

**Meenakshi Energy Ltd.
Through Resolution Professional,
R. Ravi Shankar Devarakonda & Ors.**

...Respondents

Company Appeal (AT) (Insolvency) No. 1450 of 2019

IN THE MATTER OF:

Debasish Som

...Appellant

Versus

**Meenakshi Energy Ltd.
Through Resolution Professional,
Sri R. Ravi Shankar Devarakonda & Ors.**

...Respondents

Present:

For Appellant :

**Mr. S. N. Mookherjee, Senior Advocate with
Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Mr. Rishav
Banerjee and Mr. Divesh Ajmani, Advocates**

For Respondents :

**Mr. Krishnendu Datta, Mr. Ashwini Kr. Singh,
Advocates for the 'Resolution Professional'**

**Mr. Raghav Sabharwal and Ms. V. Sahni, Advocates
Mr. Bishwajit Dubey and Ms. Surabhi Khattar,
Advocates for SBI**

Company Appeal (AT) No. 271 of 2019

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

India Power Corporation Ltd. & Ors.

...Respondents

Present:

For Appellant : **Mr. Sumit Attri and Mr. Siddhant Sharma,
Advocates**

For Respondents : **Mr. Arijit Mazumdar, Mr. Rishav Banerjee and Mr.
Davesh Ajmani, Advocates
Ms. Nishi Chaudhary and Ms. Priya Choubey,
Advocates**

ORDER

17.02.2020 It is informed that in terms of the 'Power Purchase Agreement' with the Bangladesh the power supply has already been started from the alternate source.

The parties are allowed to file short written submissions, not more than 3 pages, before the next date. It should also enclose the gist of the 'Agreements' amended and restructured from time to time in respect of all the various loan facilities.

Post the appeals 'for orders' on **4th March, 2020** before the 1st Bench. Appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/ns/rr/